

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 64/TT/2015

Subject : Approval of transmission tariff from anticipated DOCO to 31.3.2019 for "Essar Gujarat TPS-Bachau 400 kV D/C (triple) line and Extension of Bachau anticipated DOCO to 1.4.2015 under "Transmission System for Connectivity for Essar Power Gujarat Limited in Western Region for tariff block 2009-14

Date of Hearing : 20.8.2015

Coram : Shri Gireesh B Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K Iyer, member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Essar Power Gujarat Limited (EPGL) and 8 Others

Parties present : Smt. Swapna Sheshadri, Advocate PGCIL
Shri Anand K Ganeshan, Advocate, PGCIL
Shri M.M Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Smt Manju Gupta, PGCIL
Shri A.M Pavgi, PGCIL
Shri Sanjay Sen, Sr. Advocate, EPGL
Shri Sakhya Singh Chaudhari, Advocate, EPGL.
Smt. Molshree Bhatnagar, Advocate, EPGL
Shri Ruth Elwin Advocate, EPGL
Shri Preeti Sethi, EPGL

Record of Proceedings

Learned senior counsel for Essar Power Gujarat Limited (EPGL), Respondent No.1 submitted that the petitioner was informed in August 2012 and in early 2013 that the commissioning of the Phase II of Salaya Power Project is uncertain due to environmental issues and the petitioner was requested to delay or put on hold the transmission project. However, the petitioner has ignored these request and has constructed the Essar Gujarat TPS-Bachau 400 kV D/C (triple) line and Extension of



Bachau Sub-station. Learned senior counsel further submitted that EPGL has not made any advance payments towards main power plant package and the petitioner proceeded without ensuring the payment of advance for the BTG and without having regard to whether generation project is likely to be commissioned in time and has gone ahead with the construction of the transmission assets. Learned senior counsel also submitted that a petition (Petition No.187/MP/2015) has been filed under section 79(1)(f) and (k) of the Electricity Act, 2003 wherein it has been prayed to restrain the petitioner from making any claims for the transmission charges for the instant transmission assets, besides other prayers. Learned senior counsel requested that Petition No. 187/MP/2015 be also listed along with instant petition and both the petitions may be considered together as they are related.

2. The learned counsel for the petitioner opposed the prayer of learned senior counsel and submitted that EPGL should have approached the Commission earlier if it had any difficulty. Learned counsel further submitted that the instant petition has been filed as per the Regulations specified by the Commission and the EPGL's request to tag its petition with the tariff petition will delay the processing of determination of tariff.

3. After hearing the learned counsels, the Commission directed to list Petition No.64/TT/2015 along with Petition No.187/MP/2015 on 25.8.2015.

By order of the Commission

Sd/
(T. Rout)
Chief Legal

